

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 912 OF 2019 IN
DFR NO. 2102 OF 2019**

Dated : 24th September, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

**Power Grid Corporation of India Limited ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan
Ms. Ritu Apurva
Mr. Utkarsh Singh
Mr. Damodar Solanki
Mr. Amal Nair

Counsel for the Respondent(s) : Mr. R.B. Sharma
Mr. Mohit Mudgal for R-2 & R-3

ORDER

The Appellant is directed to explain and substantiate that 751 days delay in filing appeal was on account of pendency of review and that the review was the right course of action they had taken based on factual situation.

List the matter on **15.10.2019**.

**(Ravindra Kumar Verma)
Technical Member**

mk/mkj

**(Justice Manjula Chellur)
Chairperson**